Declaration of Child

tic rights for the last ten years. There are no local bodies and all the bodies are being run by bureaucrats and this is against the tenets or the spirit of the Constitution. The citizens of Delhi have an equal right to elect their own representatives, to elect their own legislature and to run their affairs through a State iissembiy. I do not know Madam, what the reason is. Madam, I request you to ask the Government to come out with a statement before this House and to assure this House that elections to Delhi would be held sooner

THE DEPUTY CHAIRMAN; Shri S. Mathu Mani. You can take one minute only and you speak in a language which I understand.

## Re. IMPLEMENTATION OF TRIBU **CAUVERY** NAL'S ORDER ON WATER DISPUTE

SHRI S. MUTHU MANI (Tamil Nadu): Madam, want to appeal to to the Central Government to implement the Tribunal's order that was passed on the Cauvery water dispute. Madam, the Government is taking all legal steps through the Supreme Court or other fora on matters concerning Ayodhya. The matters concerning Ayodhya. The Tribunal's order was passed several months back for release of 205 TMC of water by Karnataka to Tamil Nadu. Our Tamil Nadu Government particularly our Honourable Chief Minister has also urged upon the Centre several times to ensure implementation of this order. The Centre has been reminded by letters, fax messages, etc. and the State Government had also sent its representatives to the Centre but. so far, the Central Government has not at all taken even a small step for implementation o'f the Tribunal's order. So, 1 want to urge upon the Central Government, on behalf of the sixand a half crores of Tamilians, to come forward and implement the Tribunal's order on the Cauvery water dispute. Thank you.

## Re. Ratification of the declaration of Child and abolition of child labour

of Child Labour

rignts and abolition

**SHRIMATI** KAMLA SINHA (Bihar): Madam I would like to bring to THe Government's notice, through you, a very important issue. The United Nations had passed a Bill relating to the declaration of child righs and abolition of child labour two years ago but tne Government of India has not ratified it. Now, the U. S. Senate Members have brought a Bill before the Senate for banning the import of goods produed by exploiting child labour. And they have also said that in India there are about 4,40,00,000 of children who are employed in various types of jobs, they are being exploited, they are being forced to work for more than 12 to 18 hours per day, and a large chunk of them are working in the carpet industry. So, when this Bill is passed in the U.S. Senate and the U.S. House of Representatives, they will impose a ban on the import of carpets which are made in India and all the developed nations will follow suit. As a result, India will lose its market. Nearly, Rs. 300 crores worth of car. peta We being exported from India. I implore upon you that the Government should take positive note of it and must ratify the Declaration of Child Rights and impose a ban on child labour and see that our industries do not suffer consequently.

Thank you, madam.

श्री मुहम्मव मसूदखान (उत्तर प्रदेश) : मैडम, मैं उत्तर प्रदेश से शज्य सभा का मेम्बर हं।

خری محدمسعودخال ۱۰ تربردیشن". میژم پس اتر پردیشسسے داجہ سجعاکا مبر ہموں۔